

O/o the Principal District Judge,
Nellore, Dated: 22.4.2021

CIRCULAR

Sub: COVID-19 – Pandemic situation in the District – Effective containment and control over spread of Corona Virus (Covid-19) – Attendance of the staff working in all courts in the District – Certain Instructions – Regarding.

Ref: Hon'ble High Court's circular in R.O.C. No.192/SO/2020, Dated 22.4.2021 communicated to all Judicial Offices in the District in Dis No.1743 dated 22.4.2021.

All the Judicial Officers working in the District are hereby required to place necessary office order specifying the allotment of duties to the 50% of staff in turn basis in alternative and directing the staff members to be available in the Head Quarters and they shall attend as and when directed by the Presiding Officer. Any violation of it, will be viewed seriously.

All the Judicial Officers shall the follow the circular instructions of the Hon'ble High Court of Andhra Pradesh in the reference cited, without any deviation.


Principal District Judge,
Nellore.

To

1. All the Judicial Officers working in the District.
2. All the Presidents of the Bar Associations in the District.
3. The Secretary – cum - Senior Civil Judge, District Legal Services Authority, Nellore.
4. All the Special Magistrates working in the District.
5. All the Special Judicial Magistrates of II Class working in the District.
6. The Official Receiver, Nellore.
7. All the Superintendents, Principal District Court, Nellore.
8. The file/-

Dis No. 1760 /2021
Dated 22.4.2021